[Dr. Yelt manchili Sivaji]

dress reharrsal to impose all these draconian laws.

Food Corporations

I bring to the notice of this august Houle, through you, to see that fleedom of the pless existed in this country and no effort should be made to thwart that Thank you.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Mr. B. Satyana ayal associate himself with 1 1 No. 2015 ពេន

SHRI B. SATYANARAYAN ' REDDY (In thr., Practical): Mr. Vice-Chairman, Sir, i associate myself with the special mention made by my colleague, Mr. Shivaji Yalamanchili, with regard to the narassment of the journalists by the ruling party especially in Orissa and other parts of the country. As you know, Sir. we have the highest regard for our pressmen because they ventilate the views of the people. We should not do anything to suppress the fleedom movement. We have highest regard for them. I hope that the Central Government and Government of O.issa will take all necessary steps to see that no such harassment take place. It is really horrifying to note that pressmen have been harassed, beeing us and hindouffed. I once again appeal to the authorities to do away with this kind of harassment; otherwise people will themselve; rise in revolt and see that the Government is brought to its senses.

#### CCCT CORPORATIONS (AMEND» MENT) BILL, 1988.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Now, we will take up the Food Corporations (Amendment) Bill, 1988.

THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI SUKH RAM); Sir, I move:

"That the Bill further to amend the Food Corporations Act, 1964, as pa sed by the Lok Sabh, be taken into consideration"

Under Section 27 of the Food Corporations Act, 1764, a rood Corporation can take advance or borrow money form the Cantral Government or form any scheduled bank or from any other bank or financial institution approved by the Central Government. The provisions of the Act do not permit FCi to borrow funds from other sou ces or to issue and sell bonds and debentuies,

Clause 1 of the Food Corporations (Amerdment) Bill, 1988 proposes to ameau Section 27 of the Food Corporations Act 1964 so as to enable the Food Corporation to raise funds by issue of bonds and debintures and also by borrowing from Central Covernment and State Gavaraments or from other organisations, incitutions or from public on such terms and conditions as may be approved by that Central Government,

The question was proposed.

SHRI KAMAL MORARKA than): Sir, the Food Corporations (Amend-. ment) Bill, 1988 which is before us is on a limited issue of providing more resources to the Food Corporation for its functioning. Sir, the manner of raising resources taises a crutial issue as to the cost of capital. If we see the Food Corporaiton's working for the last 6-7 years. we observe that the sales turnover total turnover of operation has gone up from Rs. 2800 crores in 1981-82 Rs. 5200 crores in 1986-87. It is a stupendous increase, almost double in six years. The alarming features is the expenses of operation. The operational expenses as a percentage of sale, it is understood, when sales go up, will also go up. Normally, in a commercial enterprise, the percentage of expenses would come down because there is an element of fixed costs which does not go up in direct proportion to the turnover. The unfortunate feature of the Food Corporation is that the expenses ratio has gone up from Rs. 27.86 to 35 per cent in this period, that is from 1981-82 to 1985-87. In fact, in the year 1984-85, the percentage was 38.9 and probably, the alarming bell must have rung and the department of Food and Civil Supplies took a serious view. In the 1986-87 annual report it is mentioned that a

programme for reduction expenses undertaken, and in fact, what they have mentioned is that they have a target reducing the expenses. During 1986-87 the target of Rs. 195 crores reduction in expenses was there and they have been able to reduce much more, Rs. 238 crores, For 1987-88, the target is Rs. 232 crores duction in expenses but the figures have not yet come. What I want to point out is that in an organisation like the Food Corporation of India which does have any manufacturing unit of its own, which is largely a trading organisation, the whole purpose of this organisation is to see that the farmer gets a fair price for his produce. At the same time the proudce is channelled to the consumer at a fair price. Now, Sir; the purpose of this exercise would be lost if the operations of the corporation itself become heavy as far as expenses are concerned because this corporation is supposed to jupilace the private trading infrastructure. The premise on which this corporation was formed or state trading in foodgrains was started is that the wholesale dealers in foodgrains, the retail dealers in foodgrains are charging a fat profit and the consumer is made to pay much more. Now, Sir, if we are procuring wheat and rice which are the two main item; dealt with hy this cornoration if we are procuring that at a certain price fixed by the Government and we are selling through the public distribution system, again the price is fixed by the Government. Sir, what will happen? Two things will happen. If the expenses are more, then the corporation will make a loss and in the unnual report, they say that this corporation is supposed to function on a no profit no loss basis. What does this mean? From where will the expenses come? You will charge more from the consumers or you will try to pay less to the producers. Ultimately, the burden falls on the common man. Since the Food Corporation reports do not show a loss, it means that the excess expense burden is being borne by the consumer Now, Sir before the House allows the Food Coroporation of India to issue debentures or bonds for which this Bill is being introduced and passed by Lok Sabha, we should very carefully examine whether the utilisation of funds

is proper because in a situation of monopoly in which we are-not strictly monopoly but oligopoly because they are controlling more than 25 per cent of the total procurement of foodgrains\_it will very dangerous if the expenses of the Corporation are unbridled. What happens when we introduce a Corporation like this, on ideological grounds, we do not feel like criticising it. After all, we feel we are doing a good turn to the farmer. The Corporation is required to do a good turn to the consumer without realising the inherent, inbuilt, inefficiency in our own machinery that we have set up. The figures are really alarming. That from 1981-82 to 1985-86 the percentage expenditure has gone up from 28 per cent to 35 per cent is a very very serious matter. I would like the Minister himself to look into it personally because cutting expenditure is a very difficult task, specially in a public sector organisation. would be employees, there would be overhead expenditure and the cycle of increase would be going on. But in spite of all these, it must be our attempt that with the increasing scale of operations, the percentage of expenses must come down, Only then we will be able to give real service to the consumer. Specially on the interest, we find, in 1981-82, on the operational scale of Rs. 2800 crores, the total interest paid by the Corporation Rs. 262 ctores. In 1986-87 on double the operations, the interest paid was about three times the earlier figure that is Rs. 650 crores. Last year it was Rs. 709 crores. This could be due to the increased lending rates of banks. It could be. But when we discuss commercial bank, we always come up with the theory that their operations are not economical because they are leading to the Food Corporation India and the agricultural sector at sidised rates of interest. Sir. if our banking system is lending to the Food Corporation at subsidised rates and the Food Corporation's interest payment is going up disproportionate to the increase in its sales turn-over and its total operations, it is a red signal. Either the inventory levels are not correct, either they are having too much of stock or the stocks are not rotated correctly or they are operating at rates higher than what are prescribed. I do

## [Shri Kamal Morarka]

not know how they will be empowered by this Bil. Will they go in for public funds? Will they go in for Unit 'frust's funds? Or will they go in for bond, at cheaper rates of interest? Whatever it may be, as for the interest on the total borrowing, the average interest rate should be fixed by the Government, by the Department of Food. I see from the latest report that the debt-equity ratio is 1:6. I do not know whether the Government thought it prudent to do so. Only two years ago, their capital has been increased. Till 1984-85, the debt-equity ratio was really adverse. The Government has increased the capital Now the debt-equity ratio is 1:6. The question is whether for trading companies, such a heavy burden, the ratio of 1:6, is justified because interest is a major component of their expenditure. This aspect should be examined before we give the Food Corporation the power to borrow funds. As I told you, it is in the nature of a monopoly organisation. Once the Government gives permission, it will go ahead borrowing more money. So it will pay more interest. The more dangerous part of it is, since it is supposed to operate on a no-profit no-loss basis, the loss will be passed on to the consumer. So, who is going to pay for this inefficiency? It will be the consumer. Therefore, on the expenditure, especially the interest, the Department of Food must come out with standard costs which should be strictly adhered to. It should not be that in 1985 we wake up and say "In the next two years, please reduce the expenditure target of reduction is Rs. 232 crores." This is not proper because that means, over the years, a lot of extra expenditure is built in and a stage has come when we have to make efforts to reduce the expenditure. An organization like the Food Corporation of India which has no production facility, which is only trading and which has got the added advantage of trading with a monopolistic position of strength can definitely assure us of this. We have examples like the Amul Dairy which is a cooperative. They have been able to maintain this balance between what they pay to the farmer and more precisely, what they are charging from the consumer. I am not suggesting that the Food Corporation should be abolished and handed over to the cooperatives. But we feel that, in any case, the functioning of the Food Corporation should not be at an efficiency level which is lower than that of the co-operatives. I do not want to talk of the private sector efficiency because it is not possible to ascertain at what margin levels they work since it is an unorganized sort of trade. But, the Food Corporation being in a commanding position, this is the elementry thing that should be done before we give them the carte blanche.

Having said that, I want now to come to a specific issue which has become a major issue in the newspapers, and it is about the Korean rice deal. The "Business Standard" of Calcutta dated the 13th June-I am sure the Minister must have read it-came out with this big headline, "MMTC forces acceptance of North Korean rice deal", and I am sorry to say that, from the reply given by the MMTC's Senior General Manager to the Press against which Press has again retaliated, things do not appear to be straight, because it appears that the whole thing was handed over to the MMTC. I find that there is a countertrade involved in it. On the price, Sir very easi. ly, by a simple telex or telegram, the FOB and the CIF prices have been interchanged. Anybody familiar with international trade knows that there can be a diffe rence running into crores of rupees if the price is changed from CIF to FOB and FOB to CIF. It is also not known to the people who are not familiar with this or the average newspaper reader does not know unless the newspaper itself points it out and until then one does not realise. But the country has been put to a loss and, I am sure, loss running into several crores of rupees. Because of this deal and the way it has been handled, I would request the honourable Minister concerned to order a full.scale inquiry into this particular deal in the light of these facts which the newspaper itself persists in giving by giving the photocopy of the documents of the various transactions which have not been refuted. So in the interests of the functioing of the Food Cor. poration, in the interest of removing the doubts, this should be done. We are losing money even on what we are purchasing or importing in the field of foodgrains. Therefore, I demand a full-scale inquiry which is the minimum which is required to get at the bottom of the rice deal with North Korea which is handled by the MMTC. Normally, the MMTC should not handle this and basically, this should be handled by the Food Corporation. This is the first objection of mine. But I see from the papers an explanation that countertrade is involved in this and so, the MMTC is handling it

Then, in Rajasthan, the Food Corporation asked a number of people to construct open godowns for them. For increasing their storage capacity the FCI has been having this policy that instead of investing their own funds, they are asking a lot of private parties to construct the godowns to construct which they will take some time. In Rajasthan the Vyapari Singh has complained to the State Government that even though they have made their investments, the FCI now does not want them any longer; I do not know these people and I do not make any advocacy for them. But I must say that a public sector corporation is a part of the Government. There are several court judgments saying that they are a wing of the Government so that the promises that they make should be strictly followed or fulfilled. A trader or a person who has built godowns for you should not be suddenly told that you do not need them. He cannot use it for anything else because basically these are meant for food. grains. But this is what has happened.

Finally, I want to say that the total management and operations of the Food Corporation of India leave much to be desired. Organizations like the Food Corporation of India State Trading Corporation of India, MMTC, etc., all these came into existence in the '60s and '70s as a result of a definite and deliberate policy and political decision of 'aking over the wholesale trade in the hands of the Government But, at no point of time it was the policy cither of the Congress Party or of Jawaharial Nehru or of Mrs. Indira Gandhi , that having taken over everything the consumer should be put to a loss or the producer should be put to a loss and only the top-heavy management should eat away whatever little margin is there or, ultimately, they should run into losses for which the Government was never prepared and is not prepared. Thank you, Sir.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Now, Mr. Vikal.

श्री राम चन्द्र विकल (उत्तर प्रदेश) : उपसभाध्यक्ष महोदय, मैं खाद्य निगम संशोधन विधेयक जो खाद्य मत्री जी प्रस्तुत किया है, उसका के लिये खड़ा हुन्ना हं। मैं इसके बारे में दो तीन बातें कहन। जैसे कि पूर्व वक्ताने भी चाहता है। कहा कि खाद्य निगम मध्यस्थता उपभोक्ता ग्रीर उत्पादक के बीच में, लेकिन उनके बीच में सही सामजस्य नहीं हो पा रहा है और खाद्य निगम काफा घाटे में जा रहा इसका कार्य पद्धति में संशोधन और सुधार करने की आवश्यक्त। है। बैको के अलाव। खाद्य निगम र ज्य सरकारों से प्राइवेट संगठनों से भी कुछ कर्जा ले सके, इसमें कोई दो राय नही है कि कर्जा जहां से भी मिल सके, खाद्य निगम को इसको इजाजत होनी चाहिये। परन्तु जो खाद्य निगम है, उसकी कायंपद्धित भौर संगठन का जो ढंग है, उसमें काफी शिकायतें हैं, उसमें मुधार होना चाहिये। खाद्य निगम एक बहुत बड़ा है और यह उपभोक्ता और उत्पादक के बाच में काम जर रहा है। यह जो ऋय करत। है स्रॉर देते वक्त इसका जो है, उसमें बहुत कुछ सुधार हो सकता है। एक बात तो यह है हमारे जो बर्मेदारा है उनकी निय**त** भी कुछ संक्ष हो । बहुत कुछ जो कर्मच।रा है, खाद्य निगम के ग्रन्दर के सथ-साथ कुछ दिजनेस भी अरते रहते हैं और नफा नुकसन में शरीक होते हैं। किसे नफा तिसे नकतान पहुंचायें, यह इनिके हाथ है । इसीलिय इनको में जना जाता दिये गये द्राधिनारों में कुछ कमी की क्योंनि व्यक्तिगत जानी चौहिये, हैं ग्रौर किसानों ीमा ते तथा उपभोकत स्रों को दोनों को नुकसान

# [श्रो र.म चन्द्र विकल]

पहचाते हैं। सथ हा सथ इसमें बहुत उपेक्षा हाता रहता है। खाद्य निगम के गाद मो में अन ज अभा-अभा इतन खराब पड़ रहत है, क्याकि उसका सही देखरख नहीं हाता है। ढ़ल ई में भो अव्यवस्था हाता ह आर जा विशरण का क म है उसमें भा अञ्चलस्था हाता है। में इस सदत के माध्यम से मानेनाय खाद्य मंत्री जा से कहना जाहगी कि खाद्य निगम के कर्मवारियों के उत्तन का जल तक सगाल है, वह जा चह बढ़त रहता है ग्रौर कुछ सम्जस्य होत नहिये, हमारे हर्मच।रियां के वेतन में भा ।वशेष-कर जा किसानां से हम खराद ारते है, उन्ता उचित दाम दिश ज ना च हिये, भार जा घाटे क रास्त हैं, उनका बन्द जाना च हिये खाद्य नितमों में बहुत करणान है, इसालय श्रधि। साव-धाना को आवश्यान्ता है। क्योंकि परोड़ों रुपयो का घाट खीदा नगम का हो रहा है। मेरा तो यह सुझाव है कि जो ईमानदार कर्मचरा है ग्रीर जो अच्छा काम करने वाले कर्मवारा हैं, उनको श्रोत्साक्षन दिना जाना चाहिये ग्राँर जो दाण्डत होने के लायक लोग हैं, जिनके खिलाफ शिकायतें हैं, उनको दण्डित किया जाना च हिये। इससे लागों में थोड़ा सा भय पैदा होता है ग्रार ग्रन्छे श्रीर ईमानदारी से काम करने वाले कर्मच।रियों को प्रोत्य।हन भी मिल्या है. जो खराब कार्य करने वाले कर्मचारी हैं. वे कुछ भन्भीत होते हैं। साज यह दोनों तरफ थोड़ा सो उपेक्षा है। न तो ग्रच्छे ग्रौर ईमानदार लोगों का सम्मान होता है, न उनको पदोन्नति दी जाती हैन उनको कोई इनाम दिया जाता है और जो खराब लोग हैं, उनको दण्डित भी नहीं किया जाता है। इस घाटे को पूरा कर सकते है, क्योंकि यह बिचौलिया वाला एक अच्छा संगठन है, इसमें कोई दो राय नहीं हैं। लेकिन प्राइवेट गादमी या ब्यापारी तो करोड़ों रुपये लाभ कमा लेता है और इस निगम को करोड़ों का घाटा हो जाता है। इसमें मनाफा कमाने के लिये जितने तरीके हो सकते हैं, सावधानी के लिये कितने तरीके हो सकते हैं ग्रौर ग्रन्छो व्यवस्था के जो तराके हो सकते है, उनका ग्रोर विशव ध्यान दिया जाना चाहिये। इन शब्दा के साथ मै इस विधेयक का समर्थन करता हु।

SHRI DIPEN GHOSH (West Bengal): Mr. Vice-Chairman, Sir, this Bill has been piloted by the Minis er of State for Food and Civil Supplies to enable the FCI to raise funds as and when required for its investment well as operational as requirements by the issue of bonds debentures and also by borrowings from the Central and Sate financial institutions and public sector financial institutions. But, Sir, from the performance report of FCI it is seen that the bank borrowing of FCI have gone down from Rs. 4500.73 crores in 1985-86 to Rs. 3521.15 crores in 1986-87. The operational activities have increased in the meantime. The turn-over has also increased. Apparently, it is not a fact that the F.C.I. is not able to perform its functions properly because of shortage of resources. It appears to me to be a little confusing that when the bank borrowings of the F.C.I. are going down and the opera. tional activities are also going up, what makes the Minister to bring forward this Bill to enable the F.C.I. to increase their borrowings. I would like the hon, Minister to kindly throw light on this particular point,

Mr. Vice-Chairman, Sir, one of the reasons for establishing the Food Corporation of India was to countervail the speculative activities in the foodgrain trade. But two things have to be assured for countervailing the speculative activities. One is the remunerative price to the farmer and the other is a fair price for the consumer. As we see, because of the failure of the Government of India to fix a remunerative price to the farmer, the private operators in foodgrain trade are being encouraged to conduct their speculative activities. The price which is being fixed by the Government is not remunerative. So, the peasants and farmers are still falling a prey to the speculative activities of the private traders in foodgrains. So, I would like to know what steps the Government of India is proposing to take in order to fix a remunerative price. Rs. 173/. per quintal for wheat is no. considered to be a remunerative price by the farmers. It is the experience of the F.C.I. also. Where the F.C.I: is operating to buy wheat or paddy, the farmers do not sell to he F.C.I. direct. The F.C.I. have to procure rice or wheat via private agencies. So, I would like to know what steps exactly they are going to take to countervail the speculative activities in foodgrains and whether they are going to raise the support price for the farmers

Thirdly, as my colleague, Mr. Kamal Morarka, has pointed out, although the turn-over has gone up and the operational activities have gone up, the expense ratio has also gone up. The overhead expenditure of the F.C.I. is increasing. He has urged that there should be reduction in operational costs. But the loss which the F.C.I. is sustaining is not only due to extra cost on the employees. It is not on account of employees. There is loss on account of increasing theft and pilferage in the F.C.I. godowns.

SHRI RAM AWADHESH SINGH (Bihar): What is the total amount of loss in transit?

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): You are speaking on this, Mr. Ram Awadhesh Singh. You cover that point when you speak.

SHRI DIPEN GHOSH: Sir, there has been an increase in the incidence of theft, pilferage in the godowns and loss in transit also. What steps the Government or the FCI for that matter have taken to prevent loss in transit to prevent loss due to theft and pilferage in godowns and while in movement?

Fourthly, Sir, even the Comptroller and Auditor-General had also made certain temarks and observations about the supply of insect-infected foodgrains by the FCI and the incurring of expenditure on freight for the movement of such insect-infected foodgrains from Uttar Pradesh to Kerala and Karnataka and again for transportation and for cleaning of these foodgrains. This way. Sir, crores of rupees were spent on freight for the movement of substandard wheat. Sir, I do not know what steps the Government have taken or for that matter the FCI has taken and whether any res-

ponsibility has been fixed. Sir, this is also a loss. This also contributes to the rise in expense ratio as Mr. Kamal Morarka was pointing out. So, I would like know as to what steps the Government of India have taken first of all about the observations made by the Comptroller and Auditor-General in respect of certain specific cases of supply of substandard foodgrains and incurring expenditure thereby. I wan to know as to what steps the Government have taken to prevent such things because every time we have seen that in godowns because of bad storage management, foodgrains are allowed to be damaged. (Time bell rings) I want to know what steps they have taken.

Fifthly, Sir, there is another aspect for which the FCI was establised, and that was that the FCl would procure grains from the food-surplus States and distribute them and supply them deficit States. And very often, complaints are being made by certain State Governments, particularly the deficit State Governments that whatever is being allotted for those States, that is not being' supplied. Among them were the States of West Bengal, Kerala, Orissa and certain others. As regards West Bengal, I can say, I know the Minister of Food and Civil Supplies has stated the other day that though the foodgrains were allotted, the off-take was there. the foodgrains lifted. Sir, it is not a question of not lifting. It is not that simple. On paper, it may have been allotted. But the for the release of which the instructions have been issued, are actually not made available. Actually those rakes are not made available. If the Minister wants, I can give him the figures. And if you allow me, Sir, I may say that the State of West Bengal needs at least 1,50,000 metric tonnes of rice 1.30.000 metric tonnes wheat, and 40.000 metric tonnes of sugar per month. But, actually, you will see, Sir, that in February 1988 the quota for rice was suddenly reduced by 15000 metric tonnes In March 1988 that for rice was reduced by 25,000 metric tonnes and for wheat he 25000 metric tonnes, And April 1988, the quota was reduced in case of rice by 40,000 metric tonnes and in case of wheat hy 46,000 metric tonnes. There has been further cut in allotment in Jure.

Sir, about the rakes, if you consider, I can give you the figures. The arrivals of foodgrain rakes as compared to despatch instruction, here I would like the Minister to kindly take note of it, despatch instructions have always been less. During the period from April 1987 to April 1988. 526 rice rakes and 616 wheat rakes were received in the State, against despatch instruction for 614 and 928 rakes respectively. So, per rake, if we go by the contents of per rake, it will be concluded that this supply was less than that was allotted (Time Bell rings) I am concluding, Sir. For May 1988, against despatch instructions for 31 rakes for rice and 72 rakes for wheat, the arrivals were 28 and 70 respectively. And for June 1988, rice rakes against despatch instructions for 27, and for wheat it was 55 against despatch instructions for 69. So, Sir, I would like to know from the Minister what steps the Government has taken to ensure that the rakes are made available as per the despatch instructions so that there may not be any reduction or cut in the allotment. And one last point, Sir. I do not know whether it has been taken note of by the Minister in the mean time, namely, that Uttar Pradesh Government, it has come to our knowledge that the Uttar Pradesh Government has issued a circular 7th May, 1988, restricting movement wheat outside the State without special permit. This has been done even though as per the national policy there cannot be any restriction on the movement of wheat from one part of the country to another. What steps the Government of India has taken in this regard, I would like to know.

Sir, another point I would like to know is as regards Kerala. In Kerala also, I am told that the rice allotted for Kerala, normally which is required by Kerala, it has been reduced. The monthly allotment of rice for public distribuiton system in Kerala was 1.45 lakh metric tonnes up to January 1988. But this quantity has been reduced to 1.35 lakh metric tonnes in February 1988, and it was further reduced to 1.25 lakh metric tonnes from March 1988 onwards. So, Sir, I would also like to know what ster the Government is going to

take to ensure full supply of required quantity of rice to Kerala. Thank you.

(Amdt.) Bill, 1988

DR. YELAMANCHILI SIVAJI (Andhra Pradesh): Mr. Vice-Chairman, Sir, the Food Corporation of India was incorporated during 1964. It appears that the Government is spending more on the foodgrains by storing them. Security is measured in terms of stocks in godowns and I feel it is the most expensive food security system in the entire would evolved so far. Everyday, about 55,000 metric tonnes of foodgrains are transported throughout the country from one end to the other by the Food Corporation of India either by rail or road, A colossal waste of coal and fuel for rail and road traffic is involved, and at the same time, a large-scale corruption is also involved. I feel it is desirable that such huge investments we should encourage our enterprising farmers to produce more and more to give food security to country. There are deficit States in the foodmatter of country in the like Assam Bihar, production, Gujarat, Maharashtra, Meghalaya, Nadu, Kerala, Tripura and West Bengal, States, the all these among and is different situation in Kerala of small holding but they because are wise enough to switch over to other commercial crops. So, in all the other food deficit States, except Kerala, with a little effort, I feel there is a great potential and expertise among the farmers to produce more. It is also a coincidence that food deficit States, except Kerala, are generally weak and backward in the availabimileage, lity of power, road water management and literacy rate. For the last 25 years, instead of squandering away public money in transporting foodgrains from Punjab and Haryana to Kerala and far-eastern States had this money been utilised for developing infrastructural facilities, each deficit State could have been a surplus State in foodgrain. It is the irony of fate that even now, more money is being spent on storing foodgrains than on production of fooddgrains even in Seventh Plan. Instead of evolving ourselves into one of the best agricultural power in the world, we are looking for aid small countries, as small as Holland, Denmark and Japan, even in the years

. decline of only 7 to 10 per cent in production.

Sir, the Food Corporation of India was set up or during 1964 to check private trade. While piloting the Bill, the then Food Minister stated in the House: "The trade is not satisfied with 5 per cent or 6 per cent margin; they want 20 to 25 per cent, But I am going to prove and, I think, the Food Corporation of India is going to prove to the trade that even with this margin of 5 to 6 per cent, We can make adequate profit." But what happened all though? Then, Mr. Venkataraman Finance Minister, and the present Rashtrapati, on 16 March 1981, in the same House, said: "If I remove all subsidies, I have to raise the issue price of wheat by 74 paise per kg." And from these figures, it is apparent that with the economic price as well as the subsidy paid, put together the Food Corporation of India's activity is neither beneficial to the producer of foodgrains nor the consumer. Heavy loss incurred by Food Corporation of India is due to storage and transit loss. 1971-72 to 1986-87, the storage loss Food Corporation of India is as high as Rs. 1032 crores and during 1986-87 itself, the storage loss was Rs. 151.60 crores. The Public Accounts Committee also during 1980-81 said that 40 to 50 per cent of wheat is supplied to the flour from the Central pool by the Food Corporation of India. But they do not have any control over the end-products of the flour mills, whether it is atta or maida or suji or any other thing. I would suggest to the Government to have a better control over the end-products of these flour mills while supplying wheat from Central pool to these mills.

In Punjab, Haryana and other places, for the purpose of procurement, the Central Government is mainly depending on the rice millers instead of purchasing paddy dierctly from the growers. The subsidy from 1980-81 to 1986-87 is as high as Rs. 7,640 crores. In spite of the fact that the issue prices have risen at a faster rate than the procurement prices, the Food Corporation of India has come with a begging bowl to the Government to have more funds, more subsidy, more loans

from the banks and other financial institution. (Time-bell rings) Just two minutes Sir, instead of having this white elephant in the form of the Food Corporation of India, I would advise the Government to have a system of foodgrain coupons. The Government is supplying through the public distribution system to a population of less than 10 crores. On an average, a person requires about 165 kg, per annum, Let the Government distribute to these ten crore people foodgrain coupons worth Rs. 165 each so that a person can go to a grocer shop or a food. grains shop and in exchange for the coupon get a kg. of wheat or rice at a lesser rate than the market rate. The shopkeeper can go to the revenue office or to the concerned Central Government office turn and get mone in return to the coupons. By this system, there will be less corruption, we can wind up the Food Corporation of India and, at the same time, we can give a higher price to the grower and a better service to consumers. Therefore, I would advise the Government to give a serious thought to this and to examine the matter so that we will be able to give a better deal to the farmer and, at the same time the consumer will also be benefited by getting rice or wheat at a lesser price of one rupee a kg. Thank you.

श्रीदरबारा निह (पंजाब) : वाइस चैयरमैन साहब, मै श्रापका बहुत वक्त नहीं लुंगा, लेकिन मैं कुछ मजैंशंस देना चाहता है। मझे यह काम करने का मौका मिला था, जब मै चेयरमैन था, इस पब्लिक भ्रण्डरटेकिंग का । प्रानी वात मैं नही करना चाहना क्योंकि जिन सुबों में मैं गया, वहां मैन देखा कि जहां च।वल चाहिये था, वहा गन्दम पडा था ग्रीर जहां गन्दम चोहिये थी, वहां चावल पड़ा था। तो वह प्रदृष्टि काफी हद तक हुई है, इस बात में क्योंकि ट्रांसपोटेशन वहां होनी चाहिये, जहां इसकी जरूरत है। तो इसकी काफी जरूरत है, मैं इमकी इमलिये करता हूं कि एमेंडमेंट की, क्योंकि उनके रास्ते मे काफी दुष्यारिया रही है--पैसा लेने के लिये, काम चलाने के लिये। लेकिन इसके साथ मैं यह कहना चाहता

[श्री दरबार। सिंह] हं कि यह एफ०सी०ग्राई० की बुनियद क्यों डाली गई ? इसकी इम्पोर्टेन्स को समझने की जरूरत है। ताकि हम ग्राग के लिये ग्रंपनी से राय बना सकें। यह इसलिये हुन्ना कि देशभर में तमाम ट्रेडर्स जो थे एक जगह से ल जाकर के बम्बई वाली जगह में चार-चर गुनः प्राइस लेते थें श्रीर गरीब लोगों को नहीं मिलता था। ब्लैंक में वे लोग लते थे, जिनकी ताकत थी, लेकिन जिनको नहीं मिलता था, उनके लिये कोई इन्तजाम नहीं था। वे ट्रेडर्स के अपर ही मुनहसर रहत थे कि व वहां से लें। अपने दिन की जो मेहनत ∙की हुई होती थी, वह सारी फूड लेने में हो खर्च हो जाती थी बाकी उसके पास पढ़ाई-लिखाई ग्रौर दूसरी चीजों के लिये कुछ नहीं रह जाता था। एक तो यह बात थी कि कैसे इन्तजाम किया जाये कि फूड जो है, वह सब तक पहुंच सके। क्योंकि खुराक एक ऐसी चीज है, जिसके बिना किसी का गुजरा नहीं हो सकता। इसलिये यह समझ गया कि इसका इन्तजाम इस ढंग से करना च।हिये, ताकि लोगों को यह सारी मिल सके। तो गवर्नमेंट ने एफ० सी० ग्राई० की बुनियाद डाली ताकि जिसके पास सरप्लंस है वह मार्केंट में ग्राए ग्रौर ग्रपना माल लाए, लेकिन मैं एक बात साफ करना चाहता हु सरप्लस वही लाता है मार्केट में जो जरूरतमद होता हैं. सबसे छोटा जो फार्मर है जो मार्जि-नल फार्मर है, वह पहले बाजार में भ्राता है क्योंकि उसको म्रपनी जरूरियात परी करनी होती है। एफ० सी० आई० को वक्त से पहले अपना इंतजाम करना चाहिए ताकि जो मार्केट में पहले भ्राए उसका माल खरीदा जा सके। गौर सही दाम पर खरीदा ज सके । होता यह कि हम लेट परचेज करते हैं जिसका नतीजा यह होता है कि उस समय में जो टेडर्स है वै कम कीमत पर सारी चीजें किसान की लेलेते हैं और उसको अपनी मश्किलें पूरी करने के लिए बेचनी पड़ती हैं । इसलिए मेरा सुझाव यह है कि समय से पहले इंतजाम होना चाहिए ताकि जो किसान पहले स्राता है बाजार में उसका माल खरीदा जा सके।

दूसरी बात यह है कि हम रिजर्व ग्रगर उसको रखें तो उसको केवल सेंट्रल गवर्नमेंट रख सकती है उसकी ड्यूटी है कि तमाम हिन्दुस्तान के लोगों को जहां कमी है उसको पूरा करे। तो यह जो इसीट्यूशन है एफ० सी० **ग्राई०** की इसको रिजर्व करने में कुछ कठिनाइयां ग्रा रही थी ग्रौर इसकी हमको जरूरत है, हम यह 😲 कड सय:ते कि इसकी अभे के लिंज रत नहीं है, इसलिए इसको पूरा करना चाहिए ।

जहां तक परचेज का सवाल है एफ० सी० ग्राई० के लोगों को उसको इंतजाम करना चाहिए । उसमे इतनी निकाल देते है कि जो छूट दी गई है उससे ज्यादा निकाल देते हैं ताकि. उसकी परचेज कम प्राइस पर हो। यह बात देखने में भ्राई है कि जो परसेंटेज वैटनेस की रखी गई है उसको बढ़ाकर किसान को कम पैसे देने की कोशिश न की जाए । उसके साथ इंसाफ होना चाहिए ।

इस के साथ ही जो स्रोवरहेड चार्जेज एफ० सी० ग्रांई० के हैं वे बहुत बढ़ गए है। एक जगह से दूसरी जगह ट्रांसपोर्ट करने में बहुत चाजज लग्ते हैं। इसलिए उसको नजदीक से नजदीक स्टोर करना चाहिए। यह नही होना चाहिए कि पहले 10 जगहों से एक जगह इकटठा किया फिर उसको दूसरी जगह ले गए ! इससे स्रोवरहेड चार्जेज बढ जाते हैं। उनको कम करना चाहिए। जो बड़ा किसान है वह तो उसको रिटेन कर सकते हैं ताकि उस दिन का इंतजार कर सके कि जब कीमत बढेगी तो उसको बेचे, लेकिन छोटा किसान ऐसा नहीं कर पाता । इसलिए हमको ऐसा इतजाम करना चाहिए कि हर सुबे वाले ग्रपनी जरूरत का इंतजाम करें। ग्रब तो ग्रासाम में भी व्हीट होने लगा है । यू०पी० में भी ग्रब ज्यादा होने लगी है पैदावार । इसलिए हर भूबे को चाहिए कि वह ग्रपना रिजर्वसाल भर के लिए रखे ग्रौर किसी ट्रेडर को यह इजाजत न हो कि वह ज्यादा से ज्यादा स्टोर करे। इसलिए एफ० सी० ग्राई० को इसके

तिए गैपिटल चाहिए ताकि वह इसमें केपिटल लगा सके ग्रौर लोगों को ग्रनाज सही दाम पर मिल सके, इस ग्रोर ज्यादा ध्यान देने की जरूरत है।

Food Corporations

जैसा कि मैंने पहले कहा, हो सकता है एफ० सी० ग्राई० में बहुत खराबियां हों, मैं उनका इस समय जिक्र नहीं करना चाहता हूं, जब कभी इस पर बहस होगी तो उस समय में ग्रपनी बात कहगा, लेकिन भाज केवल यही कहना चाहता हं कि यह अमेंडमेंट जरूरी है एफ० सी० ग्राई० को पैसे की जरूरत है। एफ० सी० ग्राई० को इतना ज्यादा बाहर से फुड लाने की जरूरत हो सकती है या वह इसके लिए कोशिश करे, ऐसी मजबरी आ सकती है, तो उसके लिए उसके पास पैसे का इंतजाम होना चाहिए। इस बार फसल बहुत ग्रन्छी हुई क्योंकि सारे हिन्दुस्तान में बारिश हुई है। राजस्थान में जहां कभी बारिश नहीं 3.00 р.м. होती थी वहां भी चना ग्रौर दूसरी फसलें पैदा हुई हैं। अच्छा है। मौसम ग्रन्छा श्राया है। सब जगह बरसात हो गयी है लेकिन हमें उसका फायदा उठाना चाहिए । हमें ऐसा इंतजाम करना चाहिए कि हम ग्रनाज रिजर्व करके रख सकें इमरजेंसी के लिए । इसके लिए सारे इकदामाद होने चाहिए ताकि हम रिजर्व में रख सकें। कहीं ड़ाउट पडता है, कहीं फ्लड म्राता है भ्रगर रिजर्व में रखेंगे तो वहां पर इन्हे पहुंचाया जा सकता है।

जो प्राइस किसान को मिलते हैं वे रेम्युनरेयिव होने चाहिए इसमें दो राय नही **है**। बोनस की वात भी है एक सी**० ग्रा**ई के कर्मचारियों को ग्रच्छा मिलना चाहिए । 40 परसेंट से ज्यादा लोग गरीबी की रेखा के नीचे हैं। भ्रापने जो फिगर्स दी है वह कम है। इससे कुछ ज्यादा ही है। जो भी है उनके लिए बंदोवस्त करना चाहिए। उनको रीजनेबल **प्रा**इस पर, सस्ते प्राइस पर ग्रनाज मिलना चाहिए ताकि वे लोग ग्रनाज खरीद कर भ्रपना पेट पाल सकें। इसलिए एफ० सी० श्राई० को इसके लिए इंतजाम करना जरूरी है और उसके लिए आपकी मदद जरूरी है।

श्री शंकर सिंह वाघेला (गुजरात): उपसभाध्यक्ष जी, सरदार साहब ने अच्छा बताया लेकिन किसान के लिए न एफ • सी० ग्राई०; कोटन परचेज के लिए सा० सी० अई० आता है और न गवर्नमेंट की सपोर्ट प्राइस बीच में स्नाती ऐसी बातें कहने के लिए ग्रच्छी है लेकिन एक्सीक्यूशन नहीं होता है। यह किस के दिमाग की पैदाइश है ने समझ नहीं पाया। मत्री महोदय ने भैशन किया है।

'A Food Corporation may, for purpose of carrying out its functions..."

कौन से फंक्शन्स हैं स्रापके ? यह कोई फैंक्टरी है । मैं तो यह समझता हूं इसमें फंक्शन जैसा कुछ है नहीं। बीच में एक एजेंसी है एजेंसी के लिए ग्राप के बैंक, या कोई फाइ रेन्शियल इस्टीटयशंस जितना जितना कर्जा चाहिए, दे सकते हैं। प्र इवेट किसान भ्रगर बैंक से लोन लेता है तो कुए के नाम से, बोगस कुएं के नाम रातों-रात वह कुन्रां भाग जाता है, बैल के लिए एल० ग्राई० सी० में इश्योरेंस कराके लेता है या तो वह बैल मर जाता है या कहीं चला जाता है । पूरा कुश्रां दूर भाग जाता है, बैल भाग जाता है, मर जाता है। ग्रापने कहा है स्टाक देख कर बतायेंगे कि इतने से इतना लोन मिल सकत है। बोगस स्टाक दिखाने का काम क्या हमारे देश में कम है ? यही स्टाक दिखायेंगे या नहीं दिखायेंगे ? कौन किस को दिखायेगा ? ग्रापने ख्वामखां लोन लेने की बात जोडी है। स्रापके पास फाइनेन्शियल इस्टीट्यशंस कम है क्या ? इससे ग्रागे बढ कर ग्रापने कहा कि :

"issue and sell bonds and debentures carrying interest..."

कौन लेगा म्रापके बांड ग्रौर डिबेन्चर । श्राजकल रिलायन्श वाले, बाम्बे डाइंग वाले शेयर के मलिक बन कर बैठे हैं पब्लिक के बीच में। श्रापको यह नहीं करना चाहिए । गवर्नमेंट को ग्रपने लिमिट में रहना चाहिए। बांड श्रौर डिबेंचर नहीं देने चाहिए । मेरी ग्रापसे प्रार्थना है कि मेहरवानी करके बांड भीर डिबेंचर वाली बात छोड दीजिए । वैसे ती लोग लेते नही और गलती से भ्रापने ज्यादा इंटरेस्ट का लालच दिया भीर उस लालच में ले भी लिये तो वेकहां रहेंगे

[श्री शंकरसिंह वाधेला] वैसे भी ग्राप एक जगह से पैसा लेकर दूसरी जगह देने वाले हैं। यह प्रक्रिया भी कोई भ्रच्छी नहीं है ।

एफ०सी० म्राई० के गोदाम की बात कहा हं वह तो पूरा एक कष्ट कारपोरेशन बन गया है। एफ०सी०श्राई० में भी दो किस्म के गोदाम चल रहे हैं। एक तो बंद है जो कवर है ग्रौर दूसरे ग्रोपन हैं यानी खुले हुए। ग्रोपन गोदामों को स्रापने क्यो स्रनुमति दी है ? ग्रगर खुल गोदाम में चावल, गेहूं पड़ा है तो वह खराब हो जाता है। ऊपर से बारिश होती है । पक्षी हैं वह खाते रहते हैं। गाय ग्रा दूसरे जानवर ग्रा गये वे सब खा जाते हैं जैसे कहते हैं राम की चिड़िया का खेत खाग्रो रे चिडिया भरपेट जितना षी चाहे खाग्रो। इसमे कट्टोल की नहीं । इसलिए मेरा कहना है कि किसी की एकांउटेबिलिटी होनी चाहिए गोदाम की बात छोड़ देनी चाहिए। बंद गोदाम होते है वहीं होने चाहिएं और उनका मैंटेनेस भी ठीक से होना चाहिए। सरदार हाहब के साथ मै कहना चाहता हं कि जब मैं भी पी ० य ० सी ० में था तो हमने देखा था कि गोदामों का मैन्टनैंस बिल्कूल नहीं होता है।

इनका मेंटेनेन्स बिलकुल नहीं होता है। कोई विजिट करता है तो ये लोग कुछ काम कर लेते है, ग्रन्यथा मेंटेंनेंस नहीं होता है। मैं यह भी जानना चाहता हूं कि हर साल कितना परसेंट गेहं, चावल या दूसरा अनाज बेकार चला जाता है, क्या श्रापने इस बारे में कोई जानकारी की है ? कितना **ग्रनाज हमारा सड़ जाता है । इसकी वजह** से कितना ही ग्रनाज बाहर फेंकना पड़ता है। कभी कभी ऐसा भी होता है कि यह बाहर फेंका हुन्ना ग्रनाज ग्रनुष्यों के हाथ लग जाता है ग्रौर कभी कभी कैटल भी इसको खा जाते है ग्रौरवेमर जाते है। इसकी कोई चिन्ता नहीं करता है । इसलिए <del>ग्रापको इनकी मेंटेंनेन्स की तरफ ध्यान देना</del> चाहिए । ग्रगर ग्रापका मेंटेस ग्रच्छा होगा तो स्टाक का लोस भी नही होगा। मैं चाहता हुं कि इन वातों के लिए म्रापको एका उन्टेंबिलिटी फिक्स करनी चाहिए, इसके लिए जिम्मेदारी तय करनी चाहिए । इस

साल वर्षा ग्रन्छी हुई है। ग्रनाज भी ग्रन्छा श्राएगा । अपर ग्राप इस ग्रनाज को खले पर रखेंगे ग्रौर उसका मेंटेंनेन्स ग्रच्छा नही करेंगे तो नुक्सान उठाना पड़ेगा। देखने मे यह क्राता है कि कई बार क्रापके गोदाम खाली भी पड़े रहते हैं । इसलिए अच्छा यह होगा कि स्नाप इन गोदामी को किराये पर दे दें। छोटे किसान या वर्ड किसान जो **ग्र**थना ग्रनाज वहां रखनः चाहते हैं, उनको <del>ग्राप कि</del>राये पर इन गोडाउन्स को दीजिए । जैसा ग्रभी श्री कमल मोरारका राजस्थान की बात बता रहे थे, एफ० सी० श्राई० के गोदामों की हालत ग्रन्छी नहीं है। अगर किसान बैंक से लौन लेकर अपना गोदाम वनाना चाहते है ग्रौर ग्राप उनको कुछ समय बाद गोदाम लेना मना करते हैं तो पालिसी तय करनी चाहिए। कोग्रापरेटिव सोसाइटीज को भी इस मे लिया जा सकता है । श्राप इनमे गोदाम ले सकते हैं । प्राइवेट लोगों के साथ नेगोशिएट करके भी काम किया जाना चाहिए ग्रौर हमारे मार्किटग यार्ड पूरे देश में हैं गोदाम होते है उपयोग करिये। मैं चाहता हूं कि ग्राप ग्रपनी इस पालिसी की तरफ भी ध्यान दें। जिसमें गोदाम को किराये पर लेना श्रौर सहकारी या मार्किटिंग यार्ड से गोदाम किराये पर लेना ।

भाखिरी बात मै यह कहना चाहता ह कि इस संबंध में एम० एम० टीo सीo की बात भी ब्राई है। मेरी समझ में यह बात नही श्राती है कि लोहे का काम करने वाली यह संस्था चावल के व्यापार में कैम ग्रागई? नार्थ कोरिया के साथ वार्टर मिस्टम से यह काम किया जाता है । रुपये मे पेमेंट करने के बजाय चावल के रूप में यहकाम किया जाता है। मैं चाहना हु कि भ्राप इस मामले की इन्क्वारी करावाइये । इस एम० एम० टी० सी. ने लोहे का व्यापार करने के बजाय यह चावल का व्यापार क्यो किया चावल बर्मा से ग्राया या मलेशिया मे श्राया, इस सारे मामले की जांच होनी चाहिए । अगर यह काम एस० टी० सी० करता है तो बात समझ में ग्रा सकती थी, लेकिन, एम० एम० टी० मी० इसमें कैसे **आ गई, यह बात समझ मे नही ग्राती है, ग्रा**प इसकी इन्क्वायरी करिये, इसमें बहुत बड़ा

घपला है, इसमें नार्थ कोरिया ग्रौर एम. एम. टी. सी. के ग्रफसरों के बीच घपला हुग्रा है।

अपन्त में मैं यह भी कहना चाहता हूं कि एफ सी० ग्राई० सेन्ट्ल गवर्नमेंट का डिपार्टमेंट है स्रीर स्रापके पास वेसर हाउस कारपोरेशन भी है। मेरा कहना यह है कि ग्राप राज्यों को कहिए कि हमारे पास इतना ग्रनाज है, ग्राप इसको ले जाइए । ग्रगर केरल को चावल की जरूरत है तो श्राप केरल को कहिए कि हमारे पास इतना चावल एवेलेवल है, ग्राप इसको ने जाइए । इसी तरह से श्रगर किसी स्टेट को गेहूं की जरूरत है तो उसको कहिए कि स्राप गेहूं ले जाग्रो । यह एफ० सी० ग्राई० बीच में नहीं श्राना चाहिए । सेन्ट्ल गवर्नथेट को सीधे व्यवस्था करनी चाहिए । ग्रापके पास एस० टी० सी० है और भ्रन्य कई कारपोरेशन्स हैं, उनके माध्यम से यह काम श्रापंकर सकते हैं। यह सारी जिम्मेदारी सेन्ट्रल यवर्नमेंट को ग्रपने ऊपर लेनी चाहिए । इसके म्रलावा मैं म्रन्य वातों में नहीं ग्राना चाहता हूं, सिर्फ इतना कहना चाहता हु कि एफ० सी० ग्राई० के चेसनमेन पर भी करप्सन के चार्जेज हैं। इन सारी बातों पर कौन कंट्रोल करेगा । पी० यू० सी० की रिपोर्ट पालियामेंट में पेश हो जाती है, लेकिन जरूरत इस बात की है कि इन सारी बातों को देखा जाय । ग्राखिर मे मैं यह कहना चाहता ह कि स्राप ने बोण्ड्स स्रीर डिबेंचर जारी करना छोड़ दें ग्रौर जो बैको मैंने कही है, की बात को भ्राप लोन दें। एफ० सी० म्राई० को बांड-डिबेंचर्ज वाली बात मे बीच में ग्राने की अफरन नहीं है।

SHRI SANTOSH BAGRODIA (Rajasthan): I rise to supprot the Food Corporation (Amendment) Bill, 1988. After listening to my colleague, Mr. Vaghela, it seems even before going through the merits of this Amendment, he is bent upon criticising the Government Bill rightly or wrongly. I will go into those details a little later.

Food Corporation is basically a serviceoriented organisation. As we all know the poor farmers of India are not able to reach all corners of the country. They are not able to store the goods when there is surplus. They do not have godowns. For all these facilities the service is provided by the Food Corporation of India. In fact, since its inception in 1965, it has done a very commendable job, I must congratulate. At least the job done by the FCI has been very good. We may definitely have an agrgument, about its job about corruption, but the overall job has been very weil done by it. When we talk aboutas Vaghela Ji has said-what the Cotton Corporation or the FCI has done for the support price. I think he knows even for cotton or for that matter jute or cereals there is a support price fixed the Government. At that price any quantity can be offerred to them and they will take all the quantity. In case you just say they do not take it, well he is at liberry to have his opinion, but to the best of my information, these Corporation doing a very good job, especially when the support prices are required by the agriculturists.

Foodgrains are required all over the country. In some parts of the country we have surplus, in some parts of the country we have drought situation or even floods, when we do not have enough food-It is the FCI which transports the goods all over the country in time so that our rationing system can operate effectively so that no Indian can go without food any day of the year. This is not a small job. 800 million people are fed. Food is sent from one corner to the other. It is sent from Punjab to Kanyakumari or from Haryana to Bengal or to Kashmir. Everywhere it goes and it reaches in time. I must compliment the Food Corporation for this.

But there is a commercial aspect also. We must see at what cost it is being transported and at what cost it is being handled. In this respect I will request the Minister the cost factor has to be gone into in detail. Are we really handling at the best efficiency or not? I strongly feel that there is a great scope in deducing the cost of transportation; there is a great scope in reducing the cost of handling at every level.

## [Shri Santosh Bagrodia]

For al! these things finances are a must. Vaghela Ji feels that the organisation has got enough money, because the Government is providing them money. No doubt the Government is responsible and it is providing money, but I cannot find any reason for any objection for the FCI to raise funds by bonds or débentures. If they are not successful, let them not be successful, but what objection has he got if somebody wants to subscribe to the debentures of the FCI? If a private organisation like the Reliance Company can do it, why not the FCI?

SHRI SHANKER SINH VAGHELA: There is no rationale for a concern doing simply trading and not doing any productive business. In that case only the public will suffer.

SHRI SATOSH BAGRODIA: There is no questior of public having to suffer. Money is coming from some source—either through debentures or from Government source or from the public. Instead of Government, if they can get it from the public, we should rather feel happy. We should feel happy that the Government resources are not being strained and they are raising the funds from their own. And there will be a complete trust if the debentures are issued by the FCI, because we know that they are not going to be bankrupt.

On one point I agree with Shri Vaghela that there should be accountability on this; there should be some body in the F.C.I., may be the Chairman or the entire organisation, but there should be accountability. I would like to mention that FCI has become too large for the country. Can we think reducing it or separating it into four or five division in accordance with the requirements of for different regions of the country so that there can be some kind of competition? Then,....

श्री राम श्रवधेश मिह: माजनीय सदस्य क्मा राजस्थान से है ? कहां से है ?

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): You please continue. You ignore the interruptions of Mr. Ram Awadhesh Shigh.

SHRI SANTOSH BAGRODIA: I am not an expert orator. If he interrupts like

this, I will sit down. When you give me an opportunity then, I will speak.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): You ignore his interruptions.

SHRI SANTOSH BAGRODIA: Please ask him to keep quiet so that I can speak. I understand what is my language and I also understand what right I have got to speak in any language. Mr. Ram Awadhesh Singh also got his right to speak in any language he likes. I think, he also understands our privileges.

श्री राम प्रवधेश जिहः जिस भाषा में वोट मांगते हैं। उस भाषा में क्यों नहीं बोलते हैं। शर्म लगती हैं?

SHRI SANTOSH BAGRODIA: But at the moment, I want to have the privilege to 3peak in any language I like. Some day outside the House, I would speak to him in the language he likes.

Mr. Vaghelaji also mentioned about the concept of two types of godowns. I fully agree with him on this. At present FCI maintains open godown and closed downs. Definitely the condition downs is not worth mentioning. It requires immense changes at the level of godowns, management and repairs to make sure that the foodgrains which are stored there remain safe. There are human as well natural problems. Natural problems are rains and wear and tear of the godowns. Human problems are, how much foodgrains are being stolen or how adulteration is there? This has to be seen very seriously and open godowns must be stopped, if possible. I know that in some areas when we have more foodgrains, we do not know how to store it. We have open godowns. But this should be reduced to the minimum as far as possible. If that is so. I cannot understand why there should be the question of renting godowns.

There are no surplus godowns in our country as such.

Now. I will come back to the point which I left when my friend disturbed me. The FCI has become too big. Can we reduce it? Can we make this organisation

smaller so that there is an element of competition from different regions? Then, we can also compare the costs as to which region is spending how much on a particular job. Here, I would like to mention a very important factor. There is a clear-cut policy of the Government with regard to machine stitching of bags. In the case of fertilisers, it has been decided to have hundred per cent machine stitching of bags. In the case of foodgrains also the bags should be machine-stiched.

It has been noticed that either while the foodgrains are in transit or are in storage in private or Government godowns, too much of adulteration take; place. For example, 100 kg bag or 75 kg bag or 50 kg bag does not really contain the correct quantity. If the bags are machine-stiched, then, this problem of adulteration can be removed. I understand that this machine stitching is being tried in two ways. Mostly it is tried departmentally. I request the Minister to appreciate the situation this is like a cycle, from procurement till it is delivered to the consumer. chain, if one link is missing the whole chain will be disurbed If this machine stitching is done departmentally then, it is a very very smal! portion of the total handling. If the machines are not in order and if there are no proper operators available, the result is that cycle will disturbed. In a hurry it just goes and when it goes in the process, either the truck owners or the truck operators or anybody who handles either in the Government or any place, they would like to adulterate the foodgrains. This adulteration of foodgrains can be stopped completely if there is hundred per cent machine stitching of bags all over the country. I am sure that if the Minister takes personal interest, it should be physically possible. We must have some target for imp'ementation of the machine stitching job. Sir, when we talk of corruption. I do not dispute that there is some corruption at different levels. We cannot accept it. We should not accept it and for this, our present Minister, who himself is so honest, is trying his best to root out corruption at different levels. I wish him success in this.

Recently, I saw a news that public is

always facing a problem. When they go to the ration shop, they say, this is the material available. You take it or leave it. The quality is bad. The quantity is not enough. What do I do? I don't get it in the outside market and I have to take it from them. I request the Minister to be considerate to our citizens who can get right quality at this point. Sir, I would also like to mention that 100 kgs bags are too heavier bags. In fact, everywhere in the world, we are having 50 kgs bags. If we can reduce it from 100 kgs. to 50 kgs, it would be better because for manual handling, it goes to the villages where the poor workers or the human beings have to work like animals to carry 100 kgs. bags. This is inhuman in the modern society. We must reduce the weight of rice and wheat bags, Sir rice mills are being handled by the FCI. I do not think it is their joh. Rice mills are lying idle in Orissa. I would request the Minister that either these rice mills should be handled by another organisation of the Government or it should be given to the smaller parties who can probably handle it much better.

Coming to Rajasthan, Sir, some times, we do not get the material in time, the foodgrains Rajasthan is prone to drought every year except this year. So far the rains are very good this year. I appeal Raiasthan the Minister to ensure that in time. especially gets the foodgrains problems Otherwise, we will have great in different remote areas, especially area where accessibility is very very poor. Rs. 2000 crores are being spent by the Goernment for subsidy on food only. I sugproductivity gest that if we can make better per hectare by supplying better seeds and we can give more subsidy in fertilizer Let us give better seeds give more subsidised seeds so that the total cost of production of foodgrains is lesser. That will reduce the subsidy required for food and that will increase the effi-, ciency of the Food production also.

Now, the final point, Sir, is that the FCI must supply the needs of different States as per their requirements. Now boiled rice is required in the eastern States whereas they do not get boiled

[Shri Santosh Bagrodia]

rice. I am sure, if the Minister makes effort, he can find out a proper process by which boiled rice is made available in those areas. Now, this year we have got very good rains and I am sure, the FCI will come forward so that the farmers can sell whatever they produce and this storage will help us in one or two years to come With these words, I thank you very much to give me this opportunity to speak on the Food Corporations (Amendment) Bill, 1988 and this particular amendment will go a long way in providing much needed finance for the Corporation

श्री राम प्रविधेश सिंह : हमें कितने मिनट का समय है और ज्यादा से ज्यादा कितना मिलेगा

उपसमाध्यक्ष (श्री एच० हनुमनतप्पा) : 4 मिनट हैं भौर 4 मिनट ही मिलेंगे।

भी राम भ्रवधेश सिंह: थोडा समय ज्यादा कर दीजिए।

(श्री एच-हनुमनतव्या) : उपसमाध्यक्ष माप शुरू तो करिये।

Why do you argue about the time?

श्री राम ग्रवधेश सिंह: मान्यवर, जितना टाइम है ग्रीर जो विषय है उसके लिहाज से तो हो नहीं सकता है।

THE VICE-CHAIRMAN (SHRI HANUMANTHAPPA). It is not that the entire Food Corporation of India is under discussion. It is only the amendment

थो राम अवधेश सिंह : इस भारतीय खाद्य निगम के बारे में जितना कम कहा जाए उतना ही ग्रन्छा है क्योंकि भारत सरकार के प्रतिष्ठानों की तरह यह भी एक भ्रष्टाचार का ग्रहहा है ग्रौर ऐसा बड़ा ग्रहहा दो-तीत प्रतिष्ठान हैं एक कोल शंडिय है भीर दूसरा सेल है और इस से एक-दो भ्रौर हैं। जितन। भ्रष्टाचार यहां है तो यह बात समझ में नहीं ग्राती कि इनको जो खरीद है ग्रौर सेत के बीच में

बहुत भारी अन्तर है बावजुद इसके इनको यह घाटा कैसे होता है और यह घाटा दिखाते हैं। कहते हैं ग्रनाज सड गया तो यह जानकर सडाते हैं। स्राप स्रगर मई स्रीर जन के महीने में रेल की पटरियों के किनारे खडे हो जाए तो रेल से जो ग्रनाज की ढुलाई होती है तो ग्राप देखेंगे कि रेल की जो बोगी है माल ढोने वाली वह ऊपर से खुली है ताकि कुछ पानी पड़ जाए ग्रौर ग्रनाज कुछ सड़ जाए ताकि इनको बहाना मिल जाए कि भ्रनाज सड गया भ्रौर उसका हम कहीं भी हवाला कर दें। यह प्रोक्योर करते हैं 173 रुपये प्रति क्विटल यह खरीदते हैं भौर 240 रुपये प्रति क्विटल बेचते हैं तो 70 रूपये प्रति क्विंटल इनको फायदा है। ग्रब इसमें घाटा कैसे हो जाता है ? कहीं चोरी, कहीं म्रनाज सड़गया तो कहीं कुछ कहीं कुछ यह दिखाते हैं। इस तरह हिसाब करने से 23 मिलियन टन जो इनको खरीद है उस 23 मिलियन टन से 70 रुपये क्विटल के हिसाब से गुना कर दीजिए तो 23 मिलियन टन का 1600 करोड़ से ज्यादा इनको फायदा होना चाहिए लेकिन 1600 करोड से श्रधिक फायदे की बजाय यह हर साल 700, 800, 1000 करोड़ के करीब-करीब घाटा दिखाते है। मंत्री जी हैं वह बतायेंगे कि साल में इनकी कितना घाटा है । यह भी तो सही-सही वत न हीं सकते क्योंकि इनके जो क्राफिसर हैं कभी सड़ी घाटा बता ही नहीं सकते श्रीर श्रगर इनको भीं मालूम हो जाए कि कितना घाटा है तो शायद यह कुछ कर ही सकें। लेकिन जो सरकार है उसका भी दामन स**फ** नहीं है क्योंकि सरकार का सीधा संबंध कारपोरेशन के आफिशरों से हुआ करता है ग्रौर उसमें से नीचे से ऊपर तक कुछ हिस्सा बंटता है । अगर हिस्स नहीं बंटे तो इतने-इतने भारी पैमाने पर चोरी नहीं हो साता है। भैंने कई बार सदन में भी उठा है कि जो फूड कार्पीरेशन अ।फ इण्डि । में, कोल इंडियों में, सेल में हर कोई जो बड़ों -बड़ा पब्लिक अण्डरटेनियस हैं उनमें कोई 300 करोड़ से 400 करोड़ से कम घाटा दिखात ही नहीं है ग्रौर इनका घाटा हमारे सिरपर जाता है क्योंकि घाटा तो इनको होता है और टेक्स हम पर लगता

है। कीमत बढ़ती है और जब कीमत बढ़ती है तो फिर घुम करके वह हम। रे ऊपर ग्रा जाता है। तो मान्यबर, मैं चाहता हूं कि फुड कापोरेशन आफ इंडिया जिसको भारतीय खाद्यह निगम कहते हैं उसके बारे में एक विस्तृत जाच कमेटो बने और यह संसदीय चाच कमेटी बने। नीचे से ऊपर तक इतना घपला है। ग्रापको उदाहरण देता हूं, पटना में जो मैंनेजर है, उसको उस सेठ से जो ढुलाई वाला है और उसका जो दान तथ होगा प्रति क्विंटल ढुलाई का, उससे उसको ।मलेगा कि हम तुमको बोरी की दुलाई देते हैं दो रूपया या तीन रूपया, उस में से ब्राठ ब्राना हमको दे दिया करो याएक रूपया हमको दे दिया करो। इस तरह से जनता के पैसे की लुट भारी माला में हर रीजनल ग्राफिस में जो मैनेजर हैं. बह कांद्रेक्टर से मिलकर करता है।

Food Corporations

महीदय श्रंतिम पाइंट जी मै कहना चाहता ह, वह यह कि कोरिया से हमारा जो चावल इंपोर्ट हुम्रा है, उस चावल का इंपोर्ट एफ. सी. अ।ई. न करके एम. एम.टो. सी. पहली दफा कर रहा है। इसमें क्या घपला है ? महोदय, इसमें **हरीब-करीब स**ंढे स त करोड़ रुपए का मामला है ? अगर इस पर जांच हो तो बोफोर्स को तरह ही एक बड़ा कांड सामने अ।एगा । जनसत्ता ने इसके बारे में जबर्दस्त ढंग से लिखा था पूरे फोक्टस-फिगर्स देकर और मैंने क्वेश्चन भी किया था, उसका जवाब स्रभी तक नहीं न्नाया । तो मैं चाहता हं कि मंत्री जी इस बात की सफाई करेंगे केटेगेरियली कि • किन परिस्थितियों में कोरिया से चावल का इम्पोर्ट किया गंथा और जिस एजेण्ट के माध्यम से किया गरा, उस एजेण्ट की क्या मोथिटिसिटी थी ग्रौर क्या क्रेडिबिलिटी थी ? यह जो एम. एम. टी. सी. के जरिए खरीदा गया, इस तरह खरीद कर इसमें बहत भारी घपले व जी की गई है। मैं चाहंगा, इसकी जांच होनी चाहिए । बिना जांच किए यह बहुन बड़ा घपला किया जा रहा है, इसमें भी बोफोर्स की तरह एजेण्ट रखा गया है और उसएजेण्ट को पैसा दिया गया है। बह मेरा सरकार पर चार्ज है।

SHRI N.E. BALARAM (Kerala): Mr. Vice-Chairman, Sir, I am not convinced about the need for this piece of legislation. I say this because I have gone through the accounts of this Corporation for the last two years and I have found that the Corporation has been taking loans from the banks which are more than that of the previous years and I have not found, after reading the annual report, any indication of paucity of funds in this particular Corporation. That is why I said that I am not convinced about the need for this piece of legislation. Of course, the Minister will, I hope, while replying, explain the whole thing and that is why I raised this point.

Sir, we are not expected to discuss the entire working of the FCI at this stage. But I would like to make two observations. One is that there must be a basic reorietnation in the purchasing policy of the FCI on two points at least and I do not want to go into details. The purpose of this Corporation is obvious. It is purchase foodgrains from the farmers at reasonable prices and distribute them to the consumers at reasonable That is the main purpose of this organization. Now, excepting UP, according to my information, in several parts of the country, the FCI is not entering into the market soon after the harvesting period. Soon after the harvesting period means the period when small farmers and middle farmers are selling their produces. If you do not enter into this period, naturally the farmers will be forced to make distress sales. That is what is happening in several parts of the country. I give one example. I do not want to take much of vour time. Last year, I think when Shri Darbara Singh was speaking he would have mentioned that fact. I do not know whether he mentioned that fact. Last time when the harvesting period was over the Food Corporation dia not enter; they did not go in for purchases for one month, with the result. that there is a big agitation among the poor peasants and middle peasants, because they cannot sell their produces and they cannot get support price or any price; they have to go in for distress sale. The middleman comes in. I am not say-

## [Shri N. E. Balaram]

ing that everywhere it is happening. But it is happening in several parts of the country. This should be taken into consideration.

Secondly, Sir, I understand that they are encouraging or utilizing the services of middlemen for the purchase of produces. I think this is not a good policy. If they are purchasing, through the middlemen, naturally the growers will not get the proper price. (Time Bell rings) This is not happening in Uttar Pradesh. But in other parts it is going on on a large scale. So I suggest that unless at least on these two counts there is a reo ientation of policy, the purpose of the Corporation will not be served.

My third point is about the employees in that Corporation. There is a large number of employees in that Corporation. Mr. Vice-Chairman, Sir, for the last 15 years, according to my information-I do not know how far it is truethe e was no revision of wages for these employees. But in other corporations there were revisions three times during this period. So there is too much disconamongst the employees and workers Of course, in 1987 here were two agreements signed between the Corporation and employees. Now the employees are demanding the implementation of those agreements. These have not even been implemented. This creates ve-v bad situation inside the tion.

According to the Act of the Corporation there can be 12 Directors. But so far as my knowledge goes, there are only 6 or 7 Directors for the last 15 years. All of them are officers I am not against putting officers in the Corporation. Officers must be there. But the Act provides that there can be non-officials also included in the Board of Directors. (Time Bell rings) But this was not done from the very inception of the Board, I do not know why it was not done. I say that also creates some problems.

Since I do not have time and since this is not the time to discuss the entire functioning of the Food Corpora-

tion of India I do not want to go bevond that. I hope the Minister will understand the whole point. There are complaints as to how the Food Corporation of India is running. More than that I do not want to say anything. There are serious complaints which the Minister s'nould take into consideration. Unless problems, I don't you tackle all these think the Food Corporation of India can function properly. This is what I have to say, a

SHRI SUKH RAM: Sir, the scope of this Amendment Bill is very limited. But the hon, members who took part in the debate on this Amendment Bill got an opportunity to discus, almost the entire functioning of the Food Corporation of India. I welcome the suggestion, which they have made. I welcome the constructive criticism also.

As the hon. Members know, the Food Corporation of India is a very big organisation. It operates through more than 2000 depots throughout the country. can agree that there may be cases of corruption at certain levels.. There may be negligence, omissions or commissions on the part of some officers or officials of the Corporation. I agree with the hon. Members that there is scope for provement in the functioning of this Corporation. As I said, I welcome the suggestions made by the hon, Members, If they can give me somethings in writing I will definitely take their suggestions into consideration. In case they bring any instance or instances of corrupt practices to my notice, I will definitely take action. But everything has to be proved. corrupt practice is Once anv against any officer or official, action is taken and action will be taken.

One hon. Member made a mention about the supply of sub-standard food-grains, when this matter was brought to the notice of the Government, action was taken. Some officers were suspended and some were dismissed. So, there is no question of hiding anything. We are there to take action so that functioning is improved. But we have to take a balanced view.

Sir, the Food Corporation of India was set up to protect the interests of the

farmers on the one hand. The floor price is fixed by the Government and we do not allow the price to fall below that level. This has helped the country a lot. The farmers want to grow more food. It the Government of was the policy of India and the Food Corporation of India and it has helped us in the procurement of food. Along with other factors, it has contributed in our achieving self-sufficiency. On the other hand, it provides food security to the nation. As the hon. members know, last year we faced a very severe drought, a very severe natural calamity which we had not faced so far. We could face this challenge with our own resources. Last year, the off-take or the release from our godowns was more than 22 million tonnes for metting the requirements of the drought-affected people, for poverty alleviation programme, for the IRDP and whatever other social commitments of the Central Government. And we could meet them, That is probably the reason why many people did not feel the impact of the drought. I think, this House knows that as far as procurement is concerned it is largely done in Northern India. For instance. wheat is procured to the extent of 90 per cent from Punjab, Haryana and Uttar Pradesh, And 10 per cent is procured from the rest-Madhya Pradesh and the rural area of Delhi, etc. And rice is procured to the extent of 70 per cent from Punjab, Uttar Pradesh and Haryana, And you can imagine that our procurement ranges between 16 to 18 million tonnes annually. In a bad year, in a drought year, for instance, last year procurement fell down. I agree But this is the normal procurement. And procuring this quantity in North India and supplying this quantity to every nook and corner of this country is not a small job. Road transport is involved, railways are involved, and so many factors are involved.

Food Corporations

श्री राम श्रवधेण सिंद : पिछले साल मे इस साल ज्यादा हुन्ना है कि कम हुन्ना है ?

SHRI SUKH RAM: And this supply is made on time. There may be exceptions in it. There may be reports of non-supply at certain places. But they are 991 RS-11

exceptions, not the general rule. Generally, we supply foodgrains to all States according to their requirement. And have to remember one thing that food is a State subject. Whatever we procure, from whichever State we procure, it is with the consent of that State Government, and with the assistance of that State Government. The public distribution system is the supplemental and not the substitution of the fee market. It is primarily the responsibility of the State Government to feed their people, to maintain the price line. The Government of India, in pursuance of its social objective, procures foodgrains, as I said earlier, to protect the interest of the farmers and supplies them to the deficit States. The Government of India helps the State Governments, but the State Government should not throw the entire burden on the Central Government. We have and we have been tried our level best helping all all the State Governments irrespective of any consideration-regional political or otherwise. And we have to remember one more thing also that food is a very, very delicate area. Even if we have got sufficient production the country, some unscrupulous elements in the trade, in the society can create an artificial scarcity. And once the prices of foodgrains tend to rise, there is no end to it. So, as I said, the Food Corporation, as a policy of the Government of India. provides food security and we have have buffer stocks with us so that under such circumstances, the Food Corporation of India, the Government of India, is in a position to intervene effectively in the market so that price rise is checked, it is contained That is the function of the Food Corporation of India. And we have to at least realise what are the contribution of the Food Corporation of India to which extent this commendable iob the Corporation has done last by releasing and arranging delivery of the foodgrains to all the States in the country As I said the other day, had we faced the calamity of this magnitude about a few years back, we would have been with a begging bowl before the advanced countries to feed our teeming millions. But it is a matter of pride for everybordy in this country that we faced this challenge without any assistance,

[Shri Sukh Ram]

without any aid from any country. (Interruptions). And that is where the Government of India's policy should be appreciated.

श्री राम अवधेश सिंह : अच्छा मानसून श्री गया तो ग्रीन रेवोल्शन है ग्रीर वह चला जाए तो ड्राउट हो जाता है ।

SHRI SUKH RAM: Green revolution was also possible on account of the policies of the Government of India and the credit goes to our farmers, scientists and the Government policies.

AN HON. MEMBER: Mon oon is also possible because of the policies of the Government of India and monsoon comes when the Prime Minister orders it.

SHRI SUKH RAM: A mention was made about good monsoon this year. Rain-God has been kind enough throughout the country.

श्री राम अवधेण सिंह: अच्छा मानसून हो तो आपके यहां ग्रीन रेवीलूणन हो जाता है और वह मानसून भाग जाता है तो ग्रीन रेवीलूणन चला जाता है (ब्यवधान)।

SHRI SUKH RAM: If you kindly stop the running commentary, I would be in a position to complete my reply.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Ram Awadhesh Singhji, you had already your opportunity to speak Why do you go on intertupting now?

श्री राम अवधेण सिंह : यह जब कह रहे तो.....

्रें उपमभाध्यक्ष (श्रो एच ० हनुमनतण्स) : इनको सुन लीजिए ।

श्री मुख राम : ग्रगर इनको कोई बात पसन्द नहीं तो ग्रपने कान बन्द कर लें यही रास्ता हो सकता है। Sir there are 35 metereological sub-divisions in the country and this year we have had excessive rainfall in 12 sub-divisions so far and in the rest of the 23 sub-divisions we had normal rainfall as against last year when we had excessive rainfall in two sub-divisions and normal rainfall in 7 sub-divisions. Now as my hon. friend mentioned just now in Rajasthan, Barmer, Jaisalmer and Bikaner we did not have rain for the last six or seven years, and it is for the first time that Rajasthan has had good rains not only Rajasthan but throughout the country and it has helped us a checking, controlling the price rise and I am very hopeful that we will have a bumper crop this year and the anxiety of the hon. Members for supply of foodgrains to the States will be over. I think it is a question of just two months. And, Sir then there was a mention of some difficulty being experienced by the States about the price rise also. Last year my Ministry made a request to all the State Governments for the anti-hoarding drive and I glad to inform the House that during the period August to July, there were 78,423 raids conducted by all the State Governments; 4011 persons were arrested; 3546 persons were prosecuted and essential commodities worth Rs. 38 crore seized. That also helped holding price line.

A question was raised by an hon. Member from the Opposition bench that supply was not made according to requirements to West Bengal, Kerala and Orissa—some 3-4 States. I made the position clear the other day also here in this very House that as far as West Bengal is concerned. last year against the allocation of 15 lakh tonnes of rice, lifting was 8.07 lakh tonnes. As far as wheat is concerned, we allotted 15.12 lakh tonnes and lifting was 7.74 lakh tonnes.

SHRI CHITTA BASU (West Bengal): May I seek a clarification?

SHRI SUKH RAM: Please have patience. I will try to satisfy you; but let me complete. For this year also I checked up from the Food Corporation

of India. During these six months from January to June, against the allotment of 5.92 lakh tonnes of wheat, only 4.47 lakh tonnes were lifted. As far as rice is concerned, against the allotment 5.85 lakh tonnes, lifting was only 4.57 lakh tonnes. I checked up from the records and from the Pood Corporation of India and they supplied me all the formation and on the basis of that formation I can say that there was sufficient food-stock available in West Bengal. I can agree that at a certain point of time, the foodgrains available might less; but in that case the State Government should have intimated my Ministry about this short supply from the warehouses; but I checked up from my Ministry and I am informed that no such complaint was received from the West Bengal Government. Only a few days ago, the Food Minister of West Bengal met me; I explained this position to him and told him that in case they do not get the full supply from the godowns in West Bengal, they should write to me straightaway. I checked up whether the information supplied by the Food Corporation of India was correct or not...

### SHRI CHITTA BASU: Not correct.

SHRI SUKH RAM: But it is the duty of the West Bengal Government at least to apprise me of this position. I can agree in certain months there might But I cannot short supply. 4.00 p.M. agree that throughout the year available in supply was not West Bengal Similarly, I can tell you....

THE VICE-CHAIRMAN (SHRI HANUMANTHAPPA): Мr. Minister how much more time you will require?

\$HRI SUKH RAM. I will take ten or fifteen minutes.

THE VICE-CHAIRMAN (SHRI HANUMANTHAPPA): If the House agrces, we can complete this and then the Minister of Surface Transport can make his statement.

SHRI NUKH RAM: I can tell you that

West Bengal is the highest taker of wheat and rice. As far as Kerala is concerned, allotment to Kerala is the highests among all the States. I checked up. (Interruptions) Please allow me to complete. If you are not satisfied, you can raise it with the permissison of the Chair course. Sir, I checked up the records. The normal allotment to Kerala has been 125,000 tonnes. In certain months particularly, last year and the year before last, Kerala got higher allocation also. But these are exceptions and not a general rule. The general rule is, 125 000 tonnes. We are giving it in spite of our problems in spite of the difficult stock position. We are making the highest allocation to Kerala. Then, there was a demand from my hon, friends Members of Parliament, in regard to the Onam festival. I have made an additional allocation of 20 000 tonnes for this purpose.

SHRI V. GOPALSAMY (Tamil Nadu): Particularly Mr. Jacob is thumping the desk.

SHRI SUKH RAM. I think, you should not have any objection to that.

There was also a mention about the transit and storage losses. In 1982-83, the transit and storage loss was 2.37 per cent In 1986-87 it came down to 1.63 per cent. Therefore, we are trying to reduce it. But there are certain expenditures which cannot be controlled. For instance, in the case of wheat for the year 1986-87, the procurement incidentals come to 34.81 paise per kg. Out of this, we cannot control expenditure to the extent of 26.56 paise i.e. 76 per cent. This relates to interest payments and mandi charges, charged by the State Governments. Then, there are things like purchase tax tax etc. We do not have control them. We have control over about 24 per cent of the expenditure. As I said, we are trying to reduce it. If you give any concrete suggestions I would definitely consider those suggestions. As you are we are also eager to see that unnecessary expenditure is reduced. We have reduced it. Hon. Member made a mention as to how much we have reduced in relation to the cost,

[Shri Sukh Ram]

There was a mention that the U.P. Government had imposed some restrictions on the movement of foodgrains. When this matter came to my notice. I wrote to the U.P. Government. I think, they might have taken the necessary action. As hon. Members know, distribution is the job of the State Governments. If there is any problem if you bring it to my notice, I will write to the State Government concerned. You can also put pressure on them.

Food Corporations

Mr. Morarka and some other Members raised the question that the cost should be reduced. At the instance of the Prime Minister, this issue has been referred to the BICP. All the details have been made available to them and we will be glad if the BICP makes any suggestion so that we are in a position to reduce some cost.

Mr. Dipen Ghosh and some others raised a point but I have already told that disciplinary action has been taken about the sub-standard foodgrains supply.

Mr. Morarka made another point that interest has increased from Rs. 262 in 1981-82 to Rs. 651 in 1986-87. This was on account of increase in the interest rate from 12.5 per cent to 14 per cent and the value of closing stocks also went up from Rs. 2232 crores in 1981-82 to Rs. 3941 crores in 1986-87. This is the reason how this interest amount has increased.

Then Mr. Morarka made a point that heavy borrowing should be curtailed and Government should control the average rate. Borrowing will be allowed to the FCI with the approval of the Government and rate of interest also will be fixed by the Government.

Then a mention was made about the purchase of Korean rice. When this news item appeared in the press, it was brought to my notice and I personally looked into the matter. The facts of the case are, we contracted for 2 lakh tonnes of rice from North Korea. The quality of sample was examined by our Quality Control Officer.

The quality conformed to our standard and the price also of the Korean rice is comparatively less as compared to other rice for instance the five lakh tonnes which we purchased from Thailand. The price is even less than the Thai rice. And this is a purchase on government to government basis. We have not purchased from any private party. While making purchases of foodgrains from the foreign countries, we are concerned with three things-friendly country, competitive price and quality which should conform to our standard. These are three considerations. The rice which we purchased was from the Korean Goernment and not from any private party.

So these misgivings are unfounded.

SHRI M. S. GURUPADASWAMY (Karnataka): Just a minute. In this point, may I know if the price of this rice imported from North Korea has been gone into deeply? My information is that the price that we are going to give to North Korea is higher and the difference is about 20 dollars per tonne and we are really paying near about 3 million dollars on that account because of the increase in price.

SHRI SUKH RAM: As I told just now, I personally checked up. The price is cheaper as compared to other rice.

SHRI M. S. GURUPADASWAMY: May be cheaper but in respect of the North Korean rice itself the price was raised later, as a result of which we are paying more than three million dollars.

SHRI SUKH RAM: I may tell you why we allowed the MMTC to negotiate this deal. Of course our officers were also involved in the negotiations. I checked up everything. There was a counter-trade also involved in this deal. I do not know the exact amount, but there was iron ore to be purchased by North Korea, and I think we will be saving foreign exchange to the tune of Rs. 20 to 25 crores. So, that was the main consideration for purchasing this rice.

I may tell you one thing more. We need rice very badly and rice is not available in

the foreign markets. And, if it is available, it is available at a very, very, exorbitant price and it may not be possible for us to spare foreign exchange to that extent. It was cheaper, the quality was good and, when compared with other offers, this offer was much less. So, this is an accusation of some people who just want to create some confusion or defame this Government—which has been the policy of some people.

श्री राम भ्रवधेश सिंहः एजेंट को कितने करोड़ दिया गया -।

श्री मुख राम: ग्राप ज्यादा जानते हैं। श्राप उसमें शामिल होंगे। ग्रापको मालूम होगा।

श्री राम भ्रवधेश सिंह: यह तो छपा है इसका जवाब दीजिए, ऐसे मजाक मत करिये "जनसत्ता" श्रखवार ; छपा है। मैंने सवाल भी किया है, इसका जवाब दीजिए।

SHRI SUKH RAM: Sir, I have tried to cover all the points which were raised by the honourable Members... (Interruptions)... The whole world cannot satisfy the honourable Member.

श्री राम श्रवधेश सिंह: यह सिम्पल क्वेश्वन है श्राप भागिए मत... (ब्यवधान)... श्राप यह बताइये कि किसके माध्यम से वहां पर राइस की डील की गयी श्रीर एम. एम. टी. सी. को क्यों पहली बार दिया गया, यह बताइये।

श्री सुख राम: यह माध्यम आपको ज्यादा मालूम होगा। आप बात बता दीजिएगा। हमने तो गवर्म मेंट के माध्यम से खरीदा है ... (व्यवधान)....

श्री राम श्रवधेश सिंह: श्राप सदन में बोल रहे हैं.....(ब्यवधान)... मछली बाजार में नहीं बोल रहे हैं।

श्री मुख राम : हमने उसको कोरिया गवर्नमेंट के माध्यम से खरीदा है। ग्राप जरा मेहरब.नो करके कोरिया गवर्नमेंट से मालुम कर लीजिएगा । हमारे लिए वही माध्यम है। ग्रगर ग्रापके लिए दूसरा माध्यम होगा तो ग्राप जानिये.. (व्यथधान)

श्री राम ग्रवधेश तिह : ग्रगर गलत बोलेगे तो श्रीच ग्राफ प्रिवेलेज होगा । इस-लिए ग्राप यहां बोलिए ... (ब्यवधान) ...

उपसमाध्यक्ष (श्री एच० हनुमनतप्पा) : स्राप बैठिए।

श्री राम श्रवधेश सिंह : इन्होंने बहुत गम्भीर बात कही है।

SHRI SUKH RAM: Sir, the whole world cannot convince him.

...(Interruptions)...

SHRI RAM AWADHESH SINGH: I challenge him: There was an agent between both the Governments.

SHRI SUKH RAM: Sir, as far 25 the suggestion, coming from an honourable Member, about stitching machines is concerned, we will definitely take that into consideration. It will save some of our expenditure and we will definitely consider it.

Sir, this is a simple enabling provision and it is brought at the instance of the Finance Ministry itslef. The Lok Sabha has already approved it and we have come to this House for its approval. I think I have covered whatever points have been raised by the honourable Members and I hope this honourable House will pass this Bill.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): The question is:

"That the Bill further to amend the Food Corporations Act, 1964, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

THE VICE-CHAIRMAN (SHR! H. HANUMANTHAPPA): We shall now take up clause-by-clause consideration of the Bil.

Clause 2 was added to the Bill.

Clause 1. the Enacting Formula and the Title were added to the Bill.

SHRI SUKH RAM : Sir I move :

"That the Bill be returned."

· SHRI RAM AWADHESH SINGH: He could not satisfy me.

THE VICE-CHAIRMAN (SHRI ' H. HANUMANTHAPPA): He has already said that he could not satisfy everybody.

The question is:

"That the Bill be returned."

The motion was adopted.

[THE VICE-CHAIRMAN, (SHRI JA-GESH DEASI). IN THE CHAIR].

## STATEMENT BY MINISTER

Accident in River Ganga near Manihari Ghat in Bihar on 6th August, 1988

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI RAJESH PILOT): Sir. House has learnt with deep regret and anguish the tragic boat accident which took place in the river Ganga near Maniharighat of Katihar district in Bihar on 6th August, 1988.

It has been reported by the Government of Bihar that the ill-fated vessel named "JALTARANG" started its journey in the cross ferry service from Manibarighat Sahebganj on 6th August, 1988. At about 10.45 a.m., after proceeding about 100 yards from Maniharighat the motof launch lost balance and capsized. Reportedly about 300 persons were on board the vessel against the rated capacity of 123 passengers. A number of country boat; which were near the site of the accident picked up about 125 persons and brought them to shore. Some of the passengers swain ashore. 22 bodies have been recovered and 66 persons have been registered as missing.

The State Government has further reported that immediately after the occurrence of the accident, the Block Development Officer, Manihari reached the spot within half an hour. The District Magistrate Katihar also reached the spot at

2 p.m. Efforts were made by the local administration to bring out the vessel with the help of tractors which was not successful. Therefore, immediately the Naval Headquarters and Eastern Nava! Command were approached for assistance. 7 Naval Divers from Delhi and 30 jawans with 6 boats from Siliguri arrived for rescue an relief operations on 7th August, 1988. The Chief Minister of Bihar, his Cabinet colleagues and other senior officials of the State Government reached the site on 7th August 1988 and supervised rescue relief operations. The Chief Minister also announced on ex-gratia payment of Rs. 5000/- to the kith and kin of the dead.

Due to the swift current in the river, the salvage operations could not be undertaken effectively. However, with the assistance of a private steamer and one steamer of CIWTC attempts were made on 7th 8th and 9th August, 1988 to pull out the submerged vessels on the evening of 10th August, 1988 the rescue vessels succeeded in temporarily lifting the ill-fated ferry launch out of water for about 30 minutes. At this time the local MLA and about 100 persons who had collected there were present and the State Government has reported that no dead bodies were trapped inside the vessel. It has further been reported by the State Government that the ill-fated vessel was built in 1975 and registered in 1976. The State Government has intimated that "the statutory lequirement for the purpose of registration, grant of certificate of survey and issuance of certificate of competence of the crew members have been complied with in accordance with the provisions. The competent authority carried out the fitness tests of the vessels and on completion of such tests on 19-2-1988, issued a receipt in form No. 6 as required under Section 7 of the Inland Vessels Act, 1917 which is valid till 18-2-89.

A criminal case under various sections including 304, 304A; 307, 280 and 282 of the Indian Penal Code has been registered against Shri Narain Prasad Singh, the proprietor, the Manager, the Driver and other crews totalling 9. The Manager has been arrested on 7th August, 1988. Other accused persons are absconding. Warrant